IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-233(PB)/2017

IN THE MATTER OF:

Ahulwalia Construction Group

Applicant/petitioner

Vs.

OSL Healthcare Pvt. Ltd.

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner:

For the Respondent

ORDER

Learned Counsel for the respondent requests for some time to file reply. Let the reply be filed within a week with a copy in advance to the Counsel for the petitioner. Rejoinder, if any, be filed within three days thereafter with a copy in advance to the Counsel opposite.

List the matter for arguments on 19th September, 2017.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEÉPA KRISHAN) MEMBER(TECHNICAL)

29.08.2017 V. Sethi